

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI

MISCELLANEOUS APPLICATION UNDER SEC. 19 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010

M.A.No. 3 of 2022

in

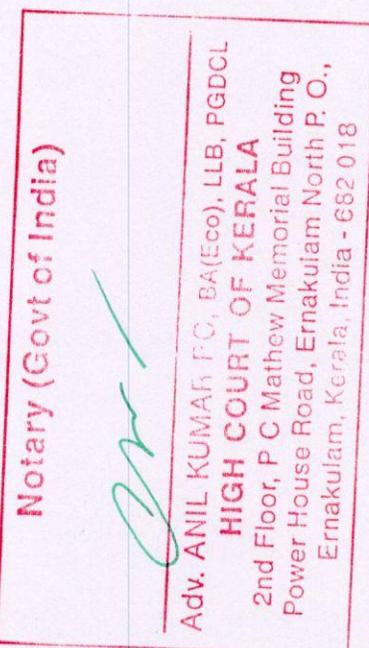
Appeal No. 03 of 2019
(DISPOSED BY ORDER DATED 29TH OCTOBER 2021)

1. Puravankara Limited
No.41/199A, Padivattom, NH-47, Bypass,
Edapally P.O., Kochi, Kerala
represented by its authorised signatory, Mr.Ranjith Thomas
2. Melmont Construction Pvt. Ltd.,
No.41/199A, Padivattom, NH-47, Bypass,
Edapally P.O., Kochi, Kerala
represented by its authorised signatory, Mr.Ranjith Thomas
3. Purva Realities Pvt. Ltd.
No.41/199A, Padivattom, NH-47, Bypass,
Edapally P.O., Kochi, Kerala
represented by its authorised signatory, Mr.Ranjith Thomas

All are now at G-261, Panampilly Avenue,
Panampilly Nagar, Kochi – 682 036

Email: Sreejith.lenindas@puravankara.com
Ph: 0-9846498463

Counsel for petitioners: Shri.Rahul Balaji & R.Sathish Kumar
Email : advsathishkr@gmail.com
Ph : 9444047537



....Petitioners/Respondents 3 to 5

Vs

1. Shaji A.K.
S/o. Kuryakose, Arakkal House,
Perinkari PO, Kannur District,
Kerala-670706
represented by his counsel
Shri.HarishVasudevan
Email: legalfriend@gmail.com/ amicusadvocates@gmail.com
Ph: 0-9447755896

....Respondent/Appellant

2. Ministry of Environment, Forest and Climate Change
Indira ParyavaranBhawan, JorBagh
Ali Ganj, New Delhi – 110 003 Represented by
Shri.M.R.Gokulakrishnan,Advocate
Email: mrgk@krslegal.in
0-9962549483

....Respondent/1st respondent

For PURAVANKARA LIMITED

Authorised Signatory

For MELMONT CONSTRUCTION PVT LTD

Authorised Signatory

For PURVA REALITIES PVT LTD.

Authorised Signatory

AFFIDAVIT BY THE PETITIONERS

I, Sreejith Lenindas, S/o. Lenindas, aged about 44 years, having my office at G-261, Panampilly Avenue, Panampilly Nagar, Kochi – 682 036, Kerala, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1. I am the authorised signatory of the petitioners. I am competent to swear this affidavit on behalf of the petitioners.
2. *Edappally* thodu connects two tidal channels viz. *Varappuzha* River in north and the *Chitrapuzha* river in the south. The length of the thodu abutting the instant project site is about 500 meters. The width of the thodu is about 10 meters in the area of the project. Either side of the Thodu is highly built-up urban landscape. The water is almost stagnant because of lack of flow and is highly infested with water Hyacinth and is polluted by discharge of sewage and other waste in the area. Attached herewith are the photographs of the thodu showing the solid & plastic waste, high growth of water Hyacinth and the polluted water. (6 photographs, Annexure No. 1(A to E)).

3. With regard to the compliance of this Hon'ble Tribunal's directions dated 24-01-2022, we hereby submit the following :-

3.1 The copy of the extract of the Kerala Municipality Act, 1994 wherein under Section 208 A, it is stated that the all rights with respect to "*river beds, banks, springs, channels for irrigation and drainage, canals, lakes, backwaters, water courses all water whether standing, or flowing streams, reservoirs, ponds, water beds, fountains, wells, 'Kappus' channels stand pipes, and other water reservoirs and any land appertaining there to other than private property shall stand transferred to and shall absolutely vest in the Municipality*". In the light of this provision, buffer zone from the water body abutting a land is to be determined by the concerned local body and the copy of the same is attached as Annexure No. 2.

3.2 The instant project site is falling within Kochi Municipal Corporation and Thrikkakara Municipality. An application was submitted under RTI Act to Kochi Municipal Corporation to confirm the buffer zone for *Edappally* thodu. In the reply to the RTI application, Kochi Municipal Corporation replied that the buffer zone of *Edappally* thodu is 8 meters from the edge of the thodu. The RTI application and the reply in Malayalam along with it's English translation (notarized) is attached as Annexure No. 3. Therefore, the buffer zone to be maintained from *Edappally* Thodu as per the local prevailing local laws is 8 meters from the edge of *Edappally*

Thodu.
For PURAVANKARA LIMITED


Authorised Signatory

For MELMONT CONSTRUCTION PVT LTD


Authorised Signatory

For PURVA REALITIES PVT LTD.

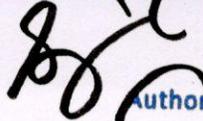

Authorised Signatory

- 3.3 The survey sketch of the land of the instant project duly signed by Taluk Surveyor, Kanayanannur Taluk is attached as **Annexure No. 4**. *Edappally thodu* and the land of the instant project is demarcated in the sketch. This sketch is prepared by the Taluk Surveyor, *Kanayannur* Taluk on the basis of FMB (Field Measurement Book) of Revenue Department of each survey number in which the land of the instant project falls (Re-Survey No. 135, 136, 137, 138, 140, 141 & 159, *Vazhakkala* Village & Survey No. 156/5, 156/6, & 156/7, *Edappally South* Village, *Kanayannur* Taluk, *Ernakulam* District).
- 3.4 The map showing the project site, *Edappally thodu*, the 8 meters buffer zone and the boundary pillars of the land with geo-coordinates (Latitude & Longitude) is attached as **Annexure No. 5**. This map is prepared on the basis of the survey sketch cited at 2.3 above.
- 3.5 The topographical contour map of the site and the immediate surrounding showing the current topography and the drainage pattern is attached as **Annexure No. 6**. The drainage pattern is towards *Edappally thodu* and the same drainage pattern will be maintained.
- 3.6 The storm water management plan showing the garland drain, rain water harvesting tanks and the storm water run-off discharge points to the *Edappally thodu* is attached as **Annexure No. 7**. Each of the discharge point would be provided with treatment arrangement of de-siltation cum oil removal unit.
- 3.7 The project site boundary superimposed in the Flood Zonation Map published by Kerala State Disaster Management Authority is attached as **Annexure No. 8**. From the said map, it is evident that the project site or its vicinity is not in or close to any flood prone area.
- 3.8 It is pertinent to indicate that the said project was considered by the 32nd meeting of Expert Appraisal Committee (Infra-2) at MoEF & CC while appraising the project before according Environmental Clearance held on 2nd – 4th July, 2018. The extract of the said Minutes of Meeting is attached at **Annexure No. 9**.
- 3.9 The Expert Appraisal Committee has examined the project in detail including the site location given at 2.2.1 (*Location*), Table 2.2 (*Immediate site surrounding features*), Figure 2.1, 2.2 & 2.3 (Site location map) of Chapter-2 (*Project Description*, page 2-3, 2-4, 2-5 & 2-6) of the EIA report. The site location details indicates the presence of *Edappally thodu*.

For PURAVANKARA LIMITED


Authorised Signatory

For MELMONT CONSTRUCTION PVT LTD


Authorised Signatory

For PURVA REALTIES PVT LTD.


Authorised Signatory

Taking into consideration of the site features, MoEF&CC has accorded the Environmental Clearance vide Order no. 21-13/2018-IA-III dated 08-03-2019.

3.10 In compliance to Specific Condition no. iv (Part A) of Environmental Clearance, the instant project has obtained Wildlife Clearance from National Board for Wildlife and the copy of the same is attached as **Annexure No. 10.**

3.11 Since *Edappally* thodu is outside the project area and is not declared as Eco-Sensitive, MoEF & CC has not prescribed any condition in Environmental Clearance. However, keeping in view the concerns raised by this Hon'ble Tribunal, to the petitioner undertakes to ensure the 8 meters buffer zone on both sides of *Edappally* thodu as mandated under the provisions of Kerala Municipality Act, 1994. Further, as directed by this Hon'ble Tribunal vide Judgment dated 29-10-2021 at para 33 (b), an amount of Rs. 50 lakhs is earmarked to undertake *Edappally* Thodu Rejuvenation as part of CSR / CER activities.

3.12 As part of the Corporate Social and Environment Responsibility, the petitioner shall undertake the following activities for the upkeep and maintenance of *Edappally* thodu as part of its Rejuvenation.

a. Extent of activity

Apart from the extent of *Edappally* thodu abutting the project site, additionally, 100 meters upstream and 100 meters downstream i.e. for a length of 700 meters.

b. Activities proposed

The following Rejuvenation activities are proposed :-

- i. De-silting
- ii. De-weeding
- iii. De-polluting by removal of plastic and other floating debris
- iv. Aeration by fountain and by floating aerators
- v. Collaboration with Kochi Water Metro Ltd. for enabling boating services.
- vi. Employing 4 permanent staff for the upkeep and maintenance.

c. Budget

An amount of Rs. 50 Lakhs would be spent on the above mentioned activities and would be implemented in consultation with the Local Bodies.

For PURAVANKARA LIMITED

Authorized Signatory

For MELMONT CONSTRUCTION PVT LTD

Authorized Signatory

For PURVA REALITIES PVT LTD.

Authorized Signatory

PRAYER:

In the circumstances, the petitioners respectfully pray that this Hon'ble Tribunal may be pleased to clarify that the extent of the buffer zone as set-back distance from Edappally thodu to be maintained as per the provisions under the Kerala Municipality Act and the relevant local body guidelines issued by the respective local bodies and thus render justice.

For PURAVANKARA LIMITED

Authorised Signatory

For MELMONT CONSTRUCTION PVT LTD

Authorised Signatory

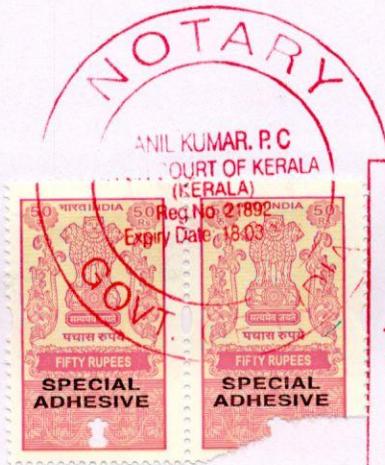
For PURVA REALITIES PVT LTD.

Authorised Signatory

Solemnly affirmed and sincerely stated at Kochi on this the ^{02nd} day of ^{February} January 2022 signed his name in my presence.

Before Me

Notary Public, Kochi



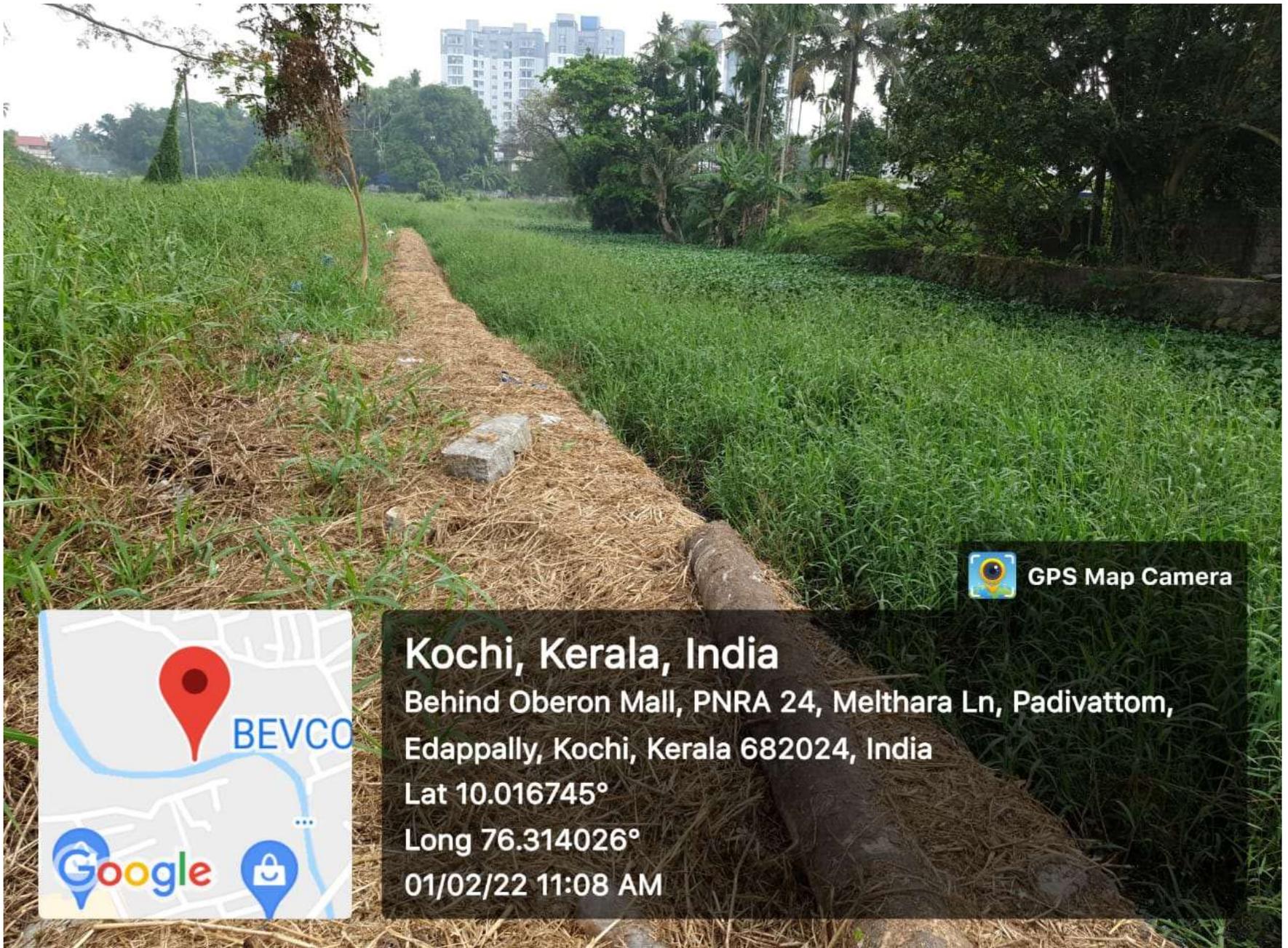
Notary (Govt of India)

Adv. ANIL KUMAR PC, BA(Eco), LLB, PGDCL
HIGH COURT OF KERALA
2nd Floor, P C Mathew Memorial Building
Power House Road, Ernakulam North P. O.,
Ernakulam, Kerala, India - 682 018



ATTESTED

Book No. 02 Page No. 118
SI No. 702 Receipt No. 702
Dated 02/01/2022



 GPS Map Camera



Kochi, Kerala, India

Behind Oberon Mall, PNRA 24, Melthara Ln, Padivattom,
Edappally, Kochi, Kerala 682024, India

Lat 10.016745°

Long 76.314026°

01/02/22 11:08 AM

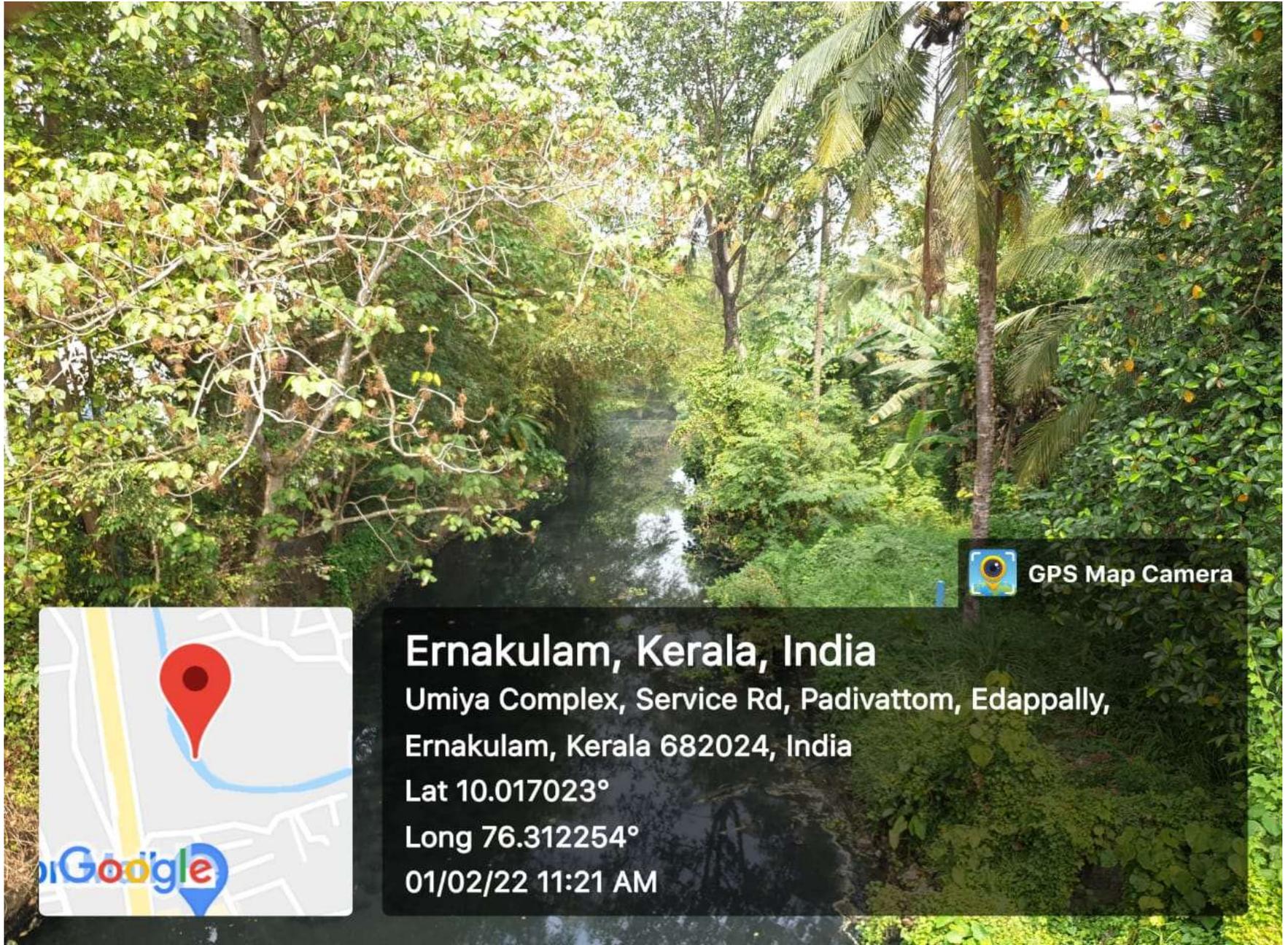
Photographs showing the creek and construction abutting the creek



 **GPS Map Camera**



Kochi, Kerala, India
Behind Oberon Mall, PNRA 24, Melthara Ln, Padivattom,
Edappally, Kochi, Kerala 682024, India
Lat 10.016601°
Long 76.313831°
01/02/22 11:11 AM



GPS Map Camera



Ernakulam, Kerala, India

Umiya Complex, Service Rd, Padivattom, Edappally,
Ernakulam, Kerala 682024, India

Lat 10.017023°

Long 76.312254°

01/02/22 11:21 AM



GPS Map Camera



Ernakulam, Kerala, India

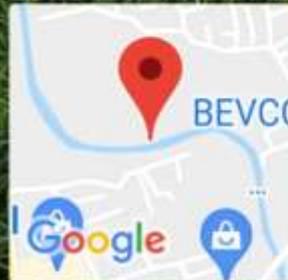
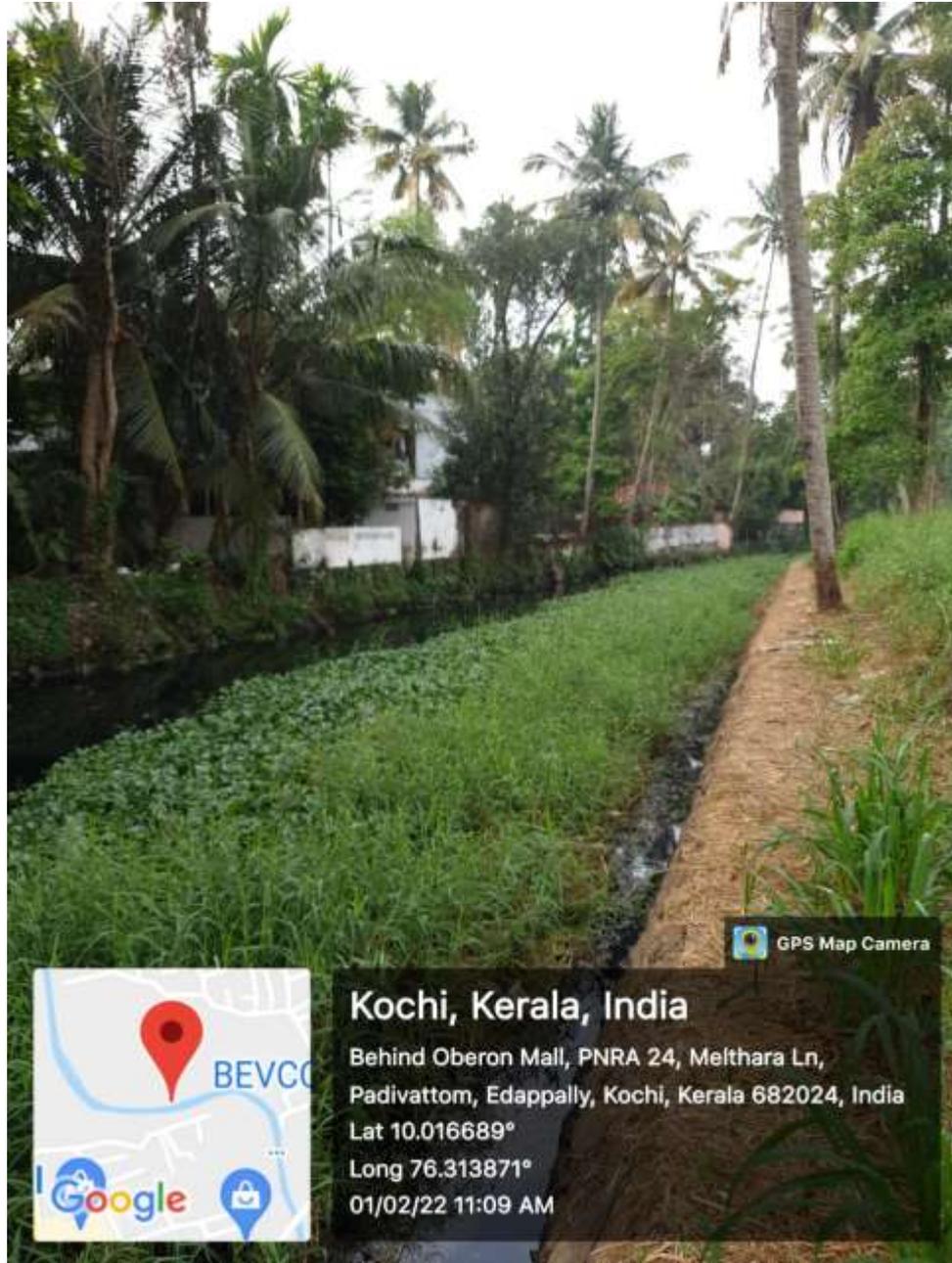
SRA76, sauparnika, Ernakulam, Kerala 682024, India

Lat 10.018697°

Long 76.311855°

01/02/22 11:45 AM

Photographs showing the creek and construction abutting the creek Annexure No. 1 (E)



Kochi, Kerala, India

Behind Oberon Mall, PNRA 24, Melthara Ln,
Padivattom, Edappally, Kochi, Kerala 682024, India

Lat 10.016689°

Long 76.313871°

01/02/22 11:09 AM

GPS Map Camera

(c) for the provision, maintenance and repair of footways attached to such street:

Provided that where in the discharge of such duties, it is necessary for the Municipality to open and break up the soil or pavement of any such street, the Municipality shall obtain the previous consent of such officer as the Government may by general or special order, specify

Provided further that in cases of emergency, the Municipality may, without such consent, open and break up soil or pavement of any such street, but shall, as far as practicable, restore such soil or pavement to the condition in which it was immediately before it was opened and broken up; and a report of the action so taken and the reasons therefor shall be sent forthwith to the officer specified under the foregoing proviso.

^{33A} **[208A. Transfer of water courses, springs, reservoirs, etc, to Municipalities.—**

(1) Notwithstanding anything contained in the Kerala Land Conservancy Act, 1957 (8 of 1958) or in any other law for the time being in force, all public watercourses including those which the public have been using so as to give them easement rights over them, (other than rivers flowing through the municipal areas and other areas as may be specified by Government, by notification in the Gazette) whether existing at the commencement of this Act or were made; set up or constructed, thereafter whether made or constructed at the cost of the Municipality or not, along with their river beds, banks, springs,

32. Substituted for the words by Act 14 of 1999, w.e.f. 24-3-1999

33. Sub-section (2) substituted by Act 14 of 1999, w.e.f. 24-3-1999

channels for irrigation and drainage, canals, lakes, backwaters, water courses all water whether standing, or flowing streams, reservoirs, ponds, water beds, fountains, wells, 'Kappus' channels stand pipes, and other water reservoirs and any land appertaining there to other than private property shall stand transferred to and shall absolutely vest in the Municipality:

Provided that nothing contained in this sub-section shall apply to an irrigation project or any work connected therewith or any land appertaining thereto.

(2) Subject to the provisions of this Act, all rights and liabilities of the Government in respect of the water-courses, springs, reservoirs, ponds, water beds, fountains, wells, channels, standpipes and other works connected with water shall be vested on the Municipality under sub-section (1) and shall be the rights and liabilities of the municipality from the date of such vesting.

(3) Notwithstanding anything contained in sub-section (1) and sub-section (2), the Government may, after consultation with the Municipality and after giving due consideration to its objections, if any, take over the administration of any public water source and the public land appertaining thereto.

(4) It shall be unlawful for any person to reserve or take for himself from any land whether poramboke or otherwise transferred or vested in the Municipality under this Act, any tree, earth, sand, metal, laterite, limeshell or other valuable articles which may be notified by the Municipality, without a permit issued by the Municipality in this behalf and in accordance with the terms and conditions thereof and on payment of fee or compensation at such rates as may be fixed by the Municipality.]

209. ³⁴[x xxx]

210. Management of public institution.— (1) The management, control and administration of every public institution maintained exclusively out of the Municipal fund shall vest in the Municipality.

(2) When any public institution has been placed under the direction, management and control of the Municipality, all property, endowments and funds belonging thereto shall be held by the Municipality in trust for the purposes to which such property, endowments and funds were lawfully

To

16-Dec-2021

The Officer In Charge of RTI
Corporation of Kochi
Edappally Zonal Office.
Kochi

Sub: Application under RTI Act

Dear Sir/ Madam,

We are submitting this application under the Right to Information Act for knowing the following details:

1. What is the Set-back/Buffer zone to be kept as non-constructional zone at the side of Edappally Thodu while issuing a Building Permit by Kochi Corporation.
2. In which provision of law the Set-back/ Buffer zone of Edappally Thodu is notified.

Your are requested to share the details at the earliest.

Thanking you,

Yours faithfully,

For Puravankara Ltd


Sreejith Leninidas
General Manager - Legal

PURAVANKARA LIMITED

Branch Office: 1st Floor, Areekal Mansion, Opp. Malayala Manorama, Panampilly Avenue, Kochi - 682 036. Tel: +91 - 484 - 2886200 +91- 484 - 2319904 ,
Registered Office: #130/1, Ulsoor Road, Bengaluru - 560 042 Tel: +91 80 2559 9000 / 4343 9999 Fax: +91 80 2559 9350
Email: info@puravankara.com URL: www.puravankara.com CIN: L45200KA1986PLC051571

AN ISO 9001 COMPANY

EYP1 -PIO/12831/2021

കൊച്ചി മുനിസിപ്പൽ കോർപ്പറേഷൻ
ഇടപ്പള്ളി മേഖല കാര്യാലയം,
തീയതി: 03/01/2021

വിവരാവകാശ അപേക്ഷയ്ക്ക് നൽകുന്ന മറുപടി

വിഷയം : കൊച്ചി നഗരസഭ - ഇടപ്പള്ളി മേഖല കാര്യാലയം - ടൗൺ പ്ലാനിംഗ് വിഭാഗം - വിവരാവകാശ നിയമം 2005 മറുപടി നൽകുന്നത് - സംബന്ധിച്ച്

സൂചന : താങ്കളുടെ 17.12.2021-ലെ വിവരാവകാശ അപേക്ഷ.

സൂചന വിവരാവകാശനിയമപ്രകാരമുള്ള അപേക്ഷയിൻമേലുള്ള മറുപടി ചുവടെ ചേർക്കുന്നു.

1. 8 മീറ്റർ (West Side)
2. 1994 -ലെ കേരള മുനിസിപ്പാലിറ്റി ആക്ട് U/S 350

അപ്പീൽ അധികാരി : എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ -I,
കൊച്ചി നഗരസഭ

അപ്പീൽ കാലാവധി : 30 ദിവസം

അൻസാർ.ജെ

പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
അസി:എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

Sreejith Lenindas
General Manager- Legal
Puravankara Limited
1st Floor, Areekal mansion
Opp.Malayala Manorama
Panampilly Avenue
Kochi - 36.



EYPI – PIO/12831/2021

Kochi Municipal Corporation
Edappally Zonal Office
Date : 03/01/2021

Reply to the Application under Right to Information

Sub: Kochi Corporation – Edappally Zonal Office – Town Planning Section – Reply under Right to Information Act 2005 regarding

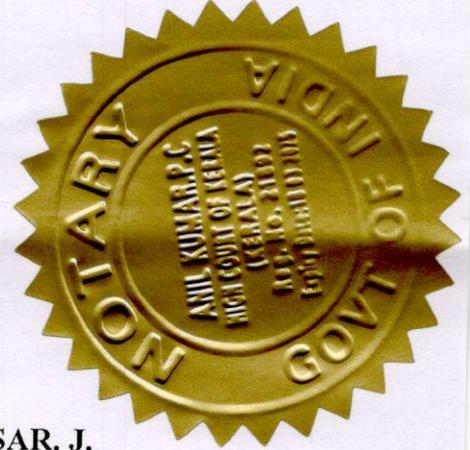
Ref: Your application under RTI dated 17.12.2021

The details sought under Right to Information application referred above is mentioned below:

1. 8 Meter (West Side)
2. Kerala Municipality Act U/S 350 of 1994

Appellate Authority : Executive Engineer – 1, Kochi Corporation

Appeal period : 30 Days



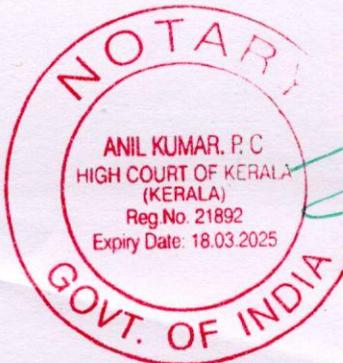
ANSAR. J.
Public Information Officer
& Asst. Executive Engineer

Recipient:

Sreejith Lenindas
General Manager – Legal
Puravankara Ltd
1st floor, Areekal Mansion
Opp.Malayala Manorama
Panampilly Avenue
Kochi – 36.

ATTESTED
Book No. 02 Page No. 113
SI No. 701 Receipt No. 701
Dated. 02/02/2022

Translation From
Malayalam to English
True Copy



Notary (Govt of India)
Adv. ANIL KUMAR P.C., BA(Eco), LLB, PGDCL
HIGH COURT OF KERALA
2nd Floor, P C Mathew Memorial Building
Power House Road, Ernakulam North P. O.,
Ernakulam, Kerala, India - 682 018

EYP1 -PIO/12831/2021

കൊച്ചി മുനിസിപ്പൽ കോർപ്പറേഷൻ
ഇടപ്പള്ളി മേഖല കാര്യാലയം,
തീയതി: 03/01/2021

വിവരാവകാശ അപേക്ഷയ്ക്ക് നൽകുന്ന മറുപടി

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സൂചന : താങ്കളുടെ 17.12.2021-ലെ വിവരാവകാശ അപേക്ഷ.

സൂചന വിവരാവകാശനിയമപ്രകാരമുള്ള അപേക്ഷയിൻമേലുള്ള മറുപടി ചുവടെ ചേർക്കുന്നു.

1. 8 മീറ്റർ (West Side)
2. 1994 -ലെ കേരള മുനിസിപ്പാലിറ്റി ആക്ട് U/S 350

അപ്പീൽ അധികാരി : എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ -I,
കൊച്ചി നഗരസഭ
അപ്പീൽ കാലാവധി : 30 ദിവസം.

അൻസാർ.ജെ

പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
അസി:എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

✓

The Corp

Sreejith Lenindas
General Manager- Legal
Puravankara Limited
1st Floor, Areekal mansion
Opp.Malayala Manorama
Panampilly Avenue
Kochi - 36.

Notary (Govt of India)

Adv. ANIL KUMAR PC, BA(Eco), LLB, PGDCL
HIGH COURT OF KERALA
2nd Floor, P C Mathew Memorial Building
Power House Road, Ernakulam North P. O.,
Ernakulam, Kerala India - 682 018



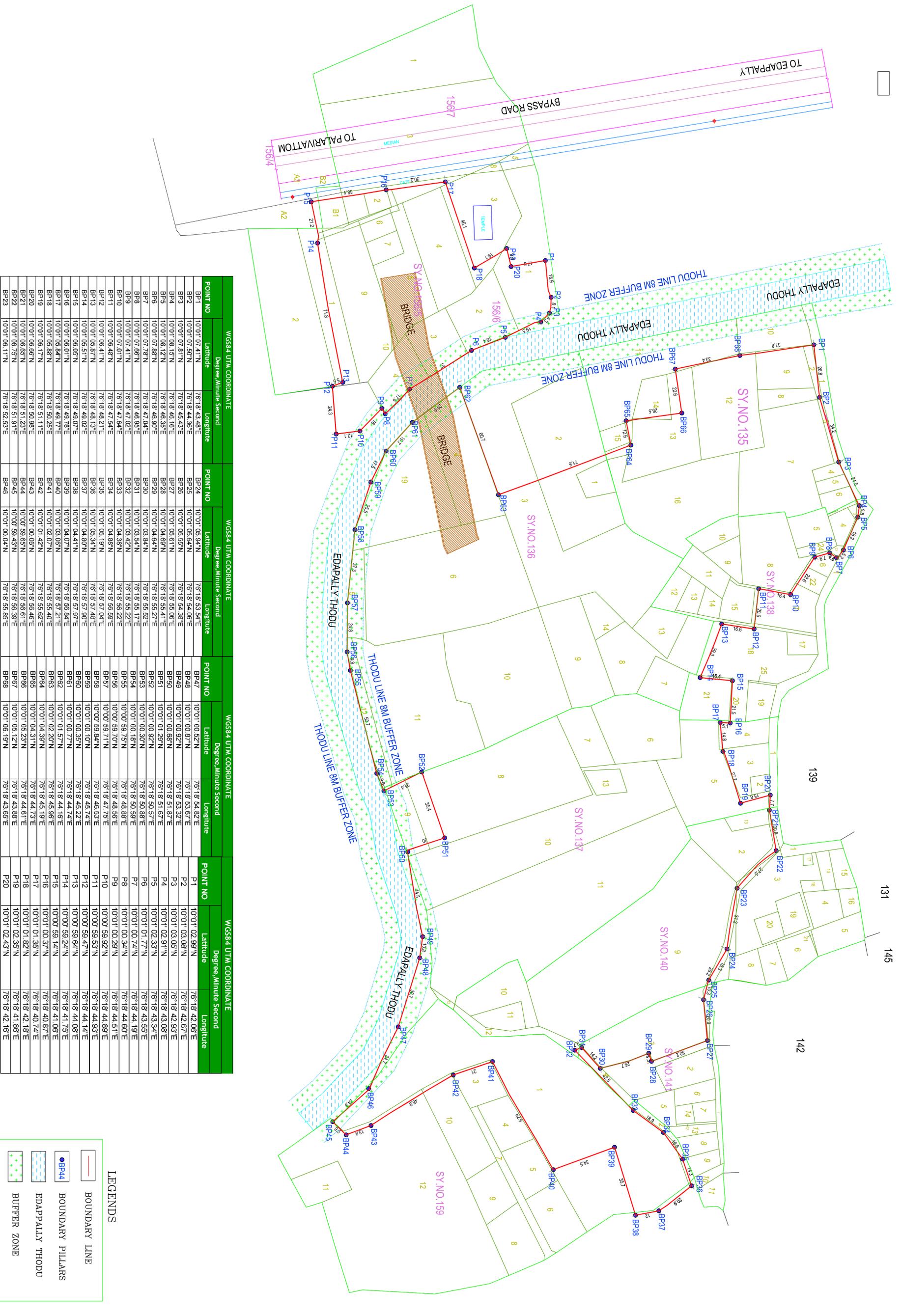
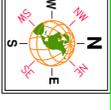
DISTRICT : ERNAKULAM
TALUK : KANAYANNUR
VILLAGE : VAZHAKALA
EDAPPALLY SOUTH

RE SY NO : 135, 136, 137, 138, 140, 141, 159
SY NO : 156/5
156/6
156/7

BL NO : 8



Edappilly South
21/10/08
മുഖ്യ ഓഫീസർ,
കാണയന്നൂർ,
എറണാകുളം

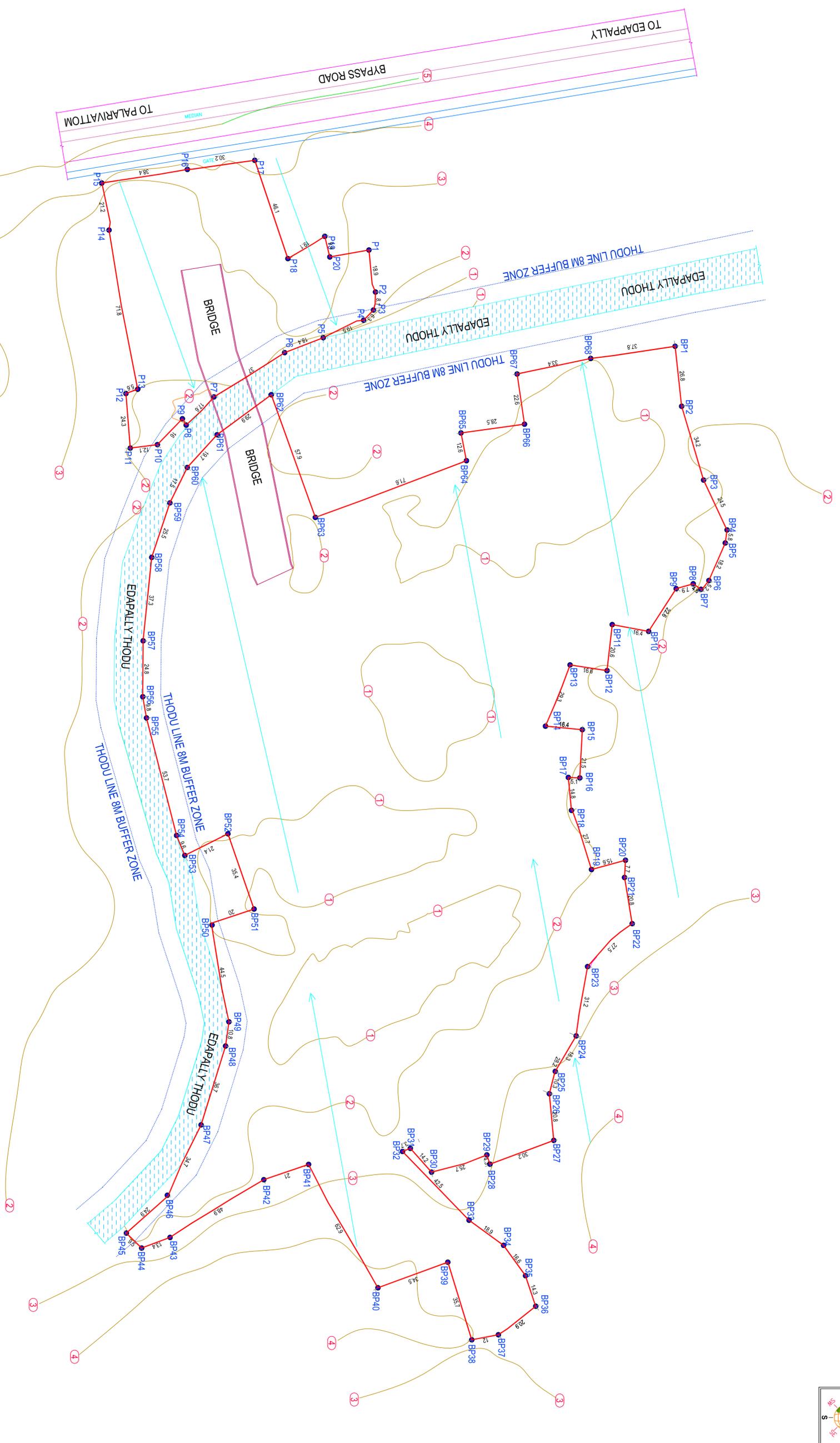
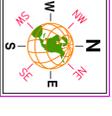


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POINT NO	Latitude	Longitude	POINT NO	Latitude	Longitude	POINT NO	Latitude
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BP2	10°01'07.50"N	76°18'44.36"E	BP25	10°01'05.64"N	76°18'54.06"E	BP48	10°01'00.87"N
BP3	10°01'07.81"N	76°18'45.43"E	BP26	10°01'05.55"N	76°18'54.38"E	BP49	10°01'00.82"N
BP4	10°01'08.15"N	76°18'46.16"E	BP27	10°01'05.61"N	76°18'55.08"E	BP50	10°01'00.88"N
BP5	10°01'08.12"N	76°18'46.35"E	BP28	10°01'04.69"N	76°18'55.41"E	BP51	10°01'01.29"N
BP6	10°01'07.28"N	76°18'46.90"E	BP29	10°01'04.64"N	76°18'55.27"E	BP52	10°01'00.92"N
BP7	10°01'07.41"N	76°18'47.04"E	BP30	10°01'03.94"N	76°18'55.52"E	BP53	10°01'00.30"N
BP8	10°01'07.88"N	76°18'46.96"E	BP31	10°01'03.94"N	76°18'55.17"E	BP54	10°01'00.18"N
BP9	10°01'07.01"N	76°18'47.02"E	BP32	10°01'03.42"N	76°18'56.22"E	BP55	10°00'59.75"N
BP10	10°01'06.48"N	76°18'47.54"E	BP33	10°01'04.38"N	76°18'56.59"E	BP56	10°00'59.20"N
BP11	10°01'06.48"N	76°18'47.54"E	BP34	10°01'04.68"N	76°18'56.22"E	BP57	10°01'00.34"N
BP12	10°01'06.41"N	76°18'48.21"E	BP35	10°01'05.19"N	76°18'57.04"E	BP58	10°00'59.77"N
BP13	10°01'05.87"N	76°18'48.13"E	BP36	10°01'05.40"N	76°18'57.48"E	BP59	10°01'00.10"N
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BP15	10°01'06.05"N	76°18'49.07"E	BP38	10°01'04.41"N	76°18'57.97"E	BP61	10°01'00.35"N
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						P17	10°01'01.35"N
						P18	10°01'01.82"N
						P19	10°01'02.35"N
						P20	10°01'02.43"N

LEGENDS

- BOUNDARY LINE
- BOUNDARY PILLARS
- EDAPPALLY THODU
- BUFFER ZONE

TOPOGRAPHICAL CONTOUR SURVEY MAP OF THE SITE & SURROUNDINGS WITH DRAINAGE PATTERN

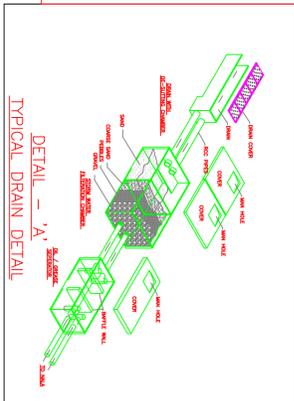
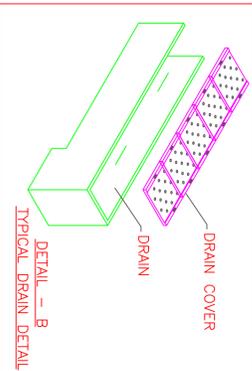


LEGENDS:-

	OWN PROPERTY BOUNDARY		THODU OFFSET LINE
	THODU		CONTOUR LINES
	N.H. HIGHWAY		DRAINAGE PATTERN

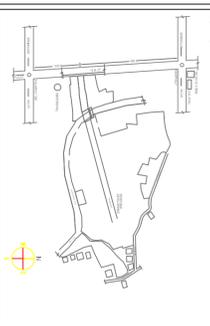
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POINT NO	Degree,Minute,Second Latitude	Degree,Minute,Second Longitude	POINT NO	Degree,Minute,Second Latitude	Degree,Minute,Second Longitude	POINT NO	Degree,Minute,Second Latitude	Degree,Minute,Second Longitude
BP1	10°01' 07.41"N	76°18' 43.48"E	BP24	10°01' 05.94"N	76°18' 53.54"E	BP47	10°01' 00.52"N	76°18' 54.82"E
BP2	10°01' 07.50"N	76°18' 44.36"E	BP25	10°01' 05.64"N	76°18' 54.05"E	BP48	10°01' 00.87"N	76°18' 53.67"E
BP3	10°01' 08.15"N	76°18' 45.43"E	BP26	10°01' 05.59"N	76°18' 54.38"E	BP49	10°01' 00.92"N	76°18' 53.32"E
BP4	10°01' 08.15"N	76°18' 46.16"E	BP27	10°01' 05.61"N	76°18' 55.08"E	BP50	10°01' 00.68"N	76°18' 51.87"E
BP5	10°01' 08.12"N	76°18' 46.35"E	BP28	10°01' 04.69"N	76°18' 55.41"E	BP51	10°01' 01.28"N	76°18' 51.67"E
BP6	10°01' 07.88"N	76°18' 46.50"E	BP29	10°01' 04.64"N	76°18' 55.27"E	BP52	10°01' 02.92"N	76°18' 50.97"E
BP7	10°01' 07.78"N	76°18' 47.04"E	BP30	10°01' 03.54"N	76°18' 55.52"E	BP53	10°01' 00.30"N	76°18' 50.88"E
BP8	10°01' 07.66"N	76°18' 46.95"E	BP31	10°01' 03.54"N	76°18' 55.17"E	BP54	10°01' 00.18"N	76°18' 50.59"E
BP9	10°01' 07.41"N	76°18' 47.02"E	BP32	10°01' 03.42"N	76°18' 55.22"E	BP55	10°00' 59.75"N	76°18' 48.88"E
BP10	10°01' 07.41"N	76°18' 47.64"E	BP33	10°01' 04.38"N	76°18' 56.22"E	BP56	10°00' 59.70"N	76°18' 48.56"E
BP11	10°01' 06.48"N	76°18' 47.54"E	BP34	10°01' 04.88"N	76°18' 56.59"E	BP57	10°00' 59.71"N	76°18' 47.75"E
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BP13	10°01' 06.87"N	76°18' 48.13"E	BP36	10°01' 05.34"N	76°18' 57.48"E	BP59	10°01' 00.10"N	76°18' 45.22"E
BP14	10°01' 06.51"N	76°18' 49.02"E	BP37	10°01' 04.80"N	76°18' 57.90"E	BP60	10°01' 00.35"N	76°18' 45.22"E
BP15	10°01' 06.05"N	76°18' 49.07"E	BP38	10°01' 04.41"N	76°18' 57.97"E	BP61	10°01' 00.77"N	76°18' 44.74"E
BP16	10°01' 06.01"N	76°18' 49.78"E	BP39	10°01' 04.07"N	76°18' 58.84"E	BP62	10°01' 01.57"N	76°18' 44.16"E
BP17	10°01' 05.88"N	76°18' 49.77"E	BP40	10°01' 03.06"N	76°18' 59.21"E	BP63	10°01' 02.20"N	76°18' 45.96"E
BP18	10°01' 05.88"N	76°18' 50.25"E	BP41	10°01' 02.07"N	76°18' 55.40"E	BP64	10°01' 04.39"N	76°18' 45.19"E
BP19	10°01' 06.17"N	76°18' 51.11"E	BP42	10°01' 00.65"N	76°18' 56.46"E	BP65	10°01' 04.31"N	76°18' 44.73"E
BP20	10°01' 06.65"N	76°18' 50.98"E	BP43	10°01' 00.42"N	76°18' 56.46"E	BP66	10°01' 05.23"N	76°18' 44.61"E
BP21	10°01' 06.75"N	76°18' 51.23"E	BP44	10°00' 59.65"N	76°18' 56.61"E	BP67	10°01' 05.12"N	76°18' 43.88"E
BP22	10°01' 06.75"N	76°18' 51.91"E	BP45	10°00' 59.43"N	76°18' 56.39"E	BP68	10°01' 06.19"N	76°18' 43.65"E
BP23	10°01' 06.11"N	76°18' 52.53"E	BP46	10°01' 00.04"N	76°18' 56.85"E			
P1	10°01' 02.99"N	76°18' 42.06"E				P1	10°01' 02.99"N	76°18' 42.06"E
P2	10°01' 03.08"N	76°18' 42.67"E				P2	10°01' 03.08"N	76°18' 42.67"E
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P14	10°00' 59.24"N	76°18' 41.06"E				P14	10°00' 59.24"N	76°18' 41.06"E
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P16	10°01' 01.35"N	76°18' 40.74"E				P16	10°01' 01.35"N	76°18' 40.74"E
P17	10°01' 01.82"N	76°18' 42.18"E				P17	10°01' 01.82"N	76°18' 42.18"E
P18	10°01' 02.35"N	76°18' 41.86"E				P18	10°01' 02.35"N	76°18' 41.86"E
P19	10°01' 02.35"N	76°18' 41.86"E				P19	10°01' 02.35"N	76°18' 41.86"E
P20	10°01' 02.43"N	76°18' 42.16"E				P20	10°01' 02.43"N	76°18' 42.16"E

STORM WATER MANAGEMENT PLAN



ROOF RAIN WATER SUMP CAPACITY PROVIDED IN KID		
S.NO.	Tower	Capacity of sump
MS-1	Tower-1	20
MS-2	Tower-2	20
MS-3	Tower-3	40
MS-4	Tower-4	20
MS-5	Tower-5	20
MS-6	Tower-6	20
MS-7	Tower-7	20
MS-8	Tower-8	20
MS-9	Tower-9	20
MS-10	Tower-10	20
MS-11	Tower-11	20
MS-12	Tower-12	20
MS-13	Tower-13	20
MS-14	Tower-14	20
MS-15	Tower-15	20
MS-16	Tower-16	20
MS-17	Tower-17	20
MS-18	Tower-18	20
MS-19	Tower-19	20
MS-20	Tower-20	20
MS-21	Tower-21	20
MS-22	Tower-22	20
MS-23	Tower-23	20
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MS-26	Tower-26	20
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MS-38	Tower-38	20
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MS-93	Tower-93	20
MS-94	Tower-94	20
MS-95	Tower-95	20
MS-96	Tower-96	20
MS-97	Tower-97	20
MS-98	Tower-98	20
MS-99	Tower-99	20
MS-100	Tower-100	20
TOTAL		1800

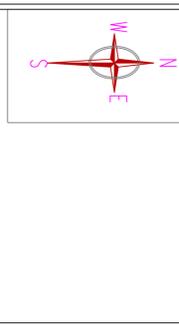
LEGEND	
	STORM WATER DISCHARGE FILTRATION CHAMBER (REF:DETAILS A)
	450MM WIDE GARLAND DRAIN REFER:DETAIL-B
	SITE BOUNDARY
	FLOW DIRECTION
	ROOF RAIN WATER SUMP BELOW GROUND
	RETAINING WALL WITH WEEP HOLE



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1. ALL DIMENSIONS ARE IN MM UNLESS OTHERWISE SPECIFIED.
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CLIENT : PERINAKAL LTD.
MELNONT CONSTRUCTIONS PRIVATE LTD.
PURA RELIATES PVT. LTD.
NO.1301 ULLOOR ROAD,
BANGALORE-42

PROJECT TITLE : PROPOSED RESIDENTIAL CUM COMMERCIAL DEVELOPMENT AT EDAPALLY SOUTH AND VIZHAKKALA VILLAGE, ERNAKULAM DISTRICT

ARCHITECTS: PROJECT CONSULTANTS:
RSP Design Consultants
RSP Design Consultants
P/NO. 14, 15th FLOOR, RAJAGOPALAN STREET, CHENNAI - 600 016, INDIA

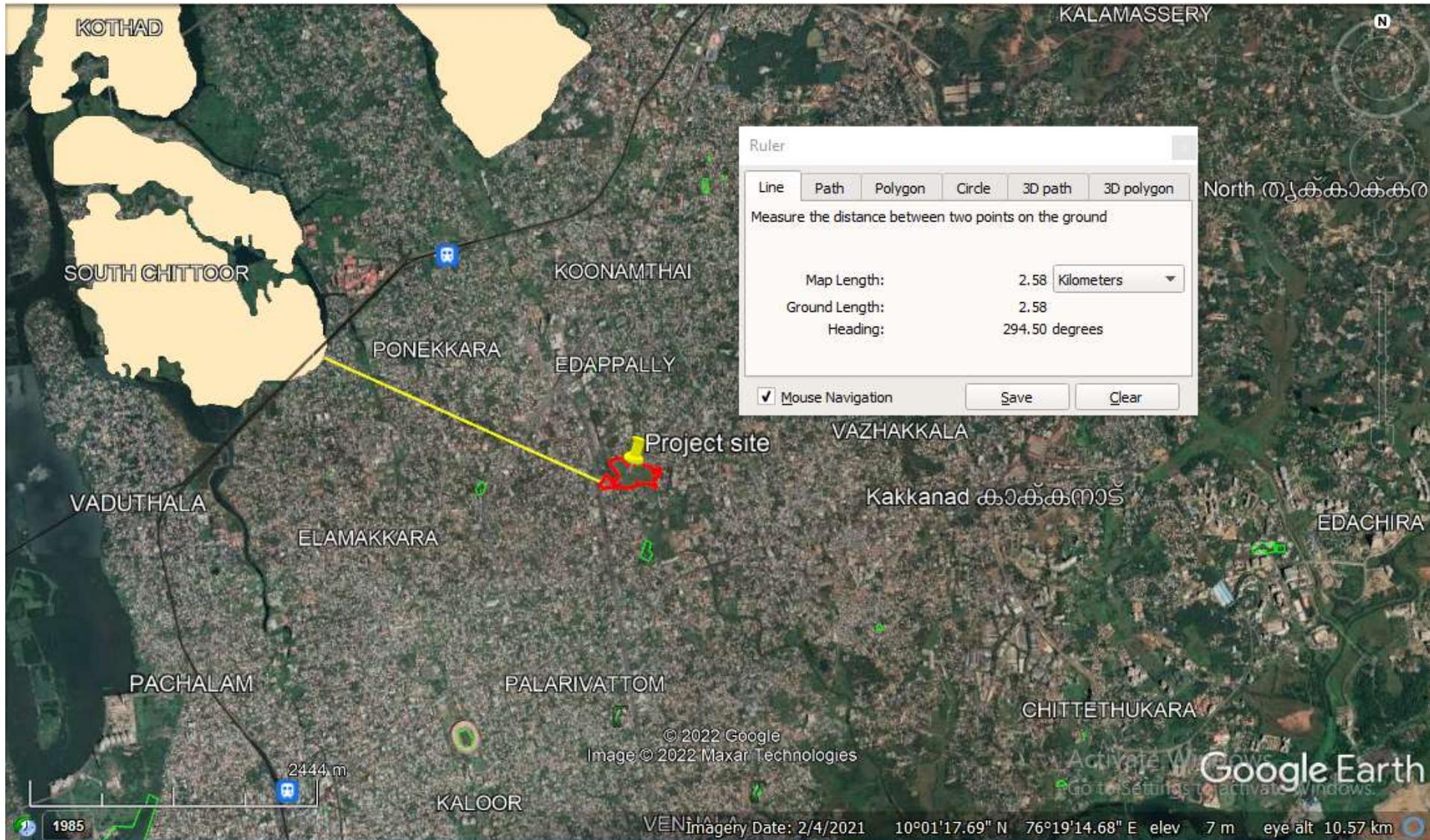
SWEP CONSULTANTS :
DesignTree Service Consultants Pvt Ltd
Consulting Engineers
871 Anna Nagar East, Anna Nagar, Chennai - 600 022, INDIA
P/NO. 14, 15th FLOOR, RAJAGOPALAN STREET, CHENNAI - 600 016, INDIA
RSP Design Consultants
P/NO. 14, 15th FLOOR, RAJAGOPALAN STREET, CHENNAI - 600 016, INDIA

MOEF SANCTION PURPOSE

DRAWING TITLE : SITE PLAN
STORM WATER DRAINAGE LAYOUT

FILE NAME: V:\N\PROJECTS\PIPIVA EDAPALLY\PIPE
DRAWN : RASHU BS DATE : 23.07.2022
DESIGNED : MAHULAN SCALE : 1:750
CHECKED : MANJUNATH B
JOB No. : DRAWING No. :
P E P - P L - P L N - 3 1 0

MAP SHOWING PROJECT SITE BOUNDARY SUPERIMPOSED IN THE FLOOD ZONATION MAP PUBLISHED BY KERALA STATE DISASTER MANAGEMENT AUTHORITY



Note :- Project is not in flood prone area and the nearest flood prone area is 2.6 km (NW).

Minutes of the 32nd Meeting of Expert Appraisal Committee (Infra-2) for Projects related to All Ship Breaking Yard including Ship Breaking Unit, Airport, Common Hazardous Waste Treatment, Storage and Disposal Facilities, Ports and Harbours, Aerial Ropeways, CETPs, Common Municipal Solid Waste Management Facility, Building/Construction Projects, Townships and Area Development Projects held on 2-4 July, 2018 in the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, New Delhi – 3.

Day 1: Monday, 2nd July, 2018

32.1 Opening Remarks of the Chairman

At the outset, Chairman welcomed the members of the Expert Appraisal Committee (Infra-2). Thereafter, agenda items were taken up for discussion. The deliberations held and decisions taken are as under.

32.2 Confirmation of the Minutes of the 31st Meeting of the EAC held on 29-30 May, 2018 at New Delhi.

The minutes of the 31st Meeting of the EAC held on 29-30 May, 2018 were confirmed. Following correction were made in the minutes of 31st Meeting of the EAC held on 29-30 May, 2018; 25th EAC (Infra-2) meeting held on 29-30 November, 2017; 22nd EAC meeting of (Infra-2) held on 11-13 September, 2017 and 21st meeting of EAC (Infra-2) held on 21-24 August, 2017.

Agenda item No.	Minuting	Correction/To be read as
31.3.11 of 31 st meeting held on 29-30 May, 2018	<i>The EAC noted the following para (i)</i> The proposal is for grant of environmental clearance to the project 'Proposed Expansion of IT Park at Plot No 24, MIDC, Rajiv Gandhi InfoTech Park Phase II, Village Mann, Taluka Mulshi, Hinjawadi, Pune, Maharashtra by M/s Infosys Limited in a total plot area of 4,63,380 sqm and built-up of 6,12,674.502 sqm.	<i>The EAC noted the following para (i)</i> The proposal is for grant of environmental clearance to the project 'Proposed Expansion of IT Park at Plot No 24, MIDC, Rajiv Gandhi InfoTech Park Phase II, Village Mann, Taluka Mulshi, Hinjawadi, Pune, Maharashtra by M/s Infosys Limited in a total plot area of 4,63,380 sqm and built-up area of 8,67,692 sqm. <i>The built-up area of 8,67,692 sqm is also to be read instead of construction area of 6,12,674.502 sqm in project brief point (iii) in minutes of item 26.3.13 of 26th meeting held on 14-15 December, 2017.</i>
31.3.12 of 31 st meeting held on 29 - 30 May, 2018		Inserted as Project brief point (i), and to be read instead of Project brief point (v) in minutes of item 25.3.15 of 25 th meeting held on 29 - 30 November, 2017 About 7918 kg/day solid waste will be generated in the project. The biodegradable waste (3959 kg/day) will be processed in OWC and the non-biodegradable waste generated (2771 kg/day) and recyclable waste (1188 kg/day) will be handed over to authorized local vendor.
31.3.12 of 31 st meeting held on 29 - 30 May, 2018	<i>Specific conditions point (iv)</i> Fresh water requirement from Bore wells & Cauvery water supply water shall not exceed 3096 KLD.	<i>Specific conditions point (iv)</i> Fresh water use from bore wells and Cauvery water supply shall not exceed 3096 KLD, with prior permission of CGWA and water supply authority.
31.3.12 of 31 st meeting held on 29 - 30 May, 2018	<i>Specific conditions point (viii)</i> The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per	<i>Specific conditions point (viii)</i> The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per

	<p>proposed 3 nos. of rain water harvesting recharge pits shall be provided.</p> <p>(xii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed, adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.</p> <p>(xiii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be obtained.</p> <p>(xiv) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.</p> <p>(xv) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.</p> <p>(xvi) No tree cutting/transplantation of existing trees has been proposed in the instant project. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 17,34.50 sqm area shall be provided for green area development.</p> <p>(xvii) As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, the project proponent is required to prepare and implement Corporate Environment Responsibility (CER) Plan. As per para 6(II) of the said O.M. appropriate funds shall be earmarked for the activities such as infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
<p>32.5.21</p>	<p>Proposed Residential cum Commercial Complex Project at Edappally South and Vazhakkala Village, Thrikkakara Municipality, Kanayannur Taluk, Ernakulam District, Kerala jointly developed by M/s Purvankara Ltd, M/s Melmont Construction Pvt Ltd & M/s Purva Realities Pvt Ltd - Environmental Clearance</p>

(IA/KL/NCP/72708/2018; F.No. 21-13/2018-IA-III)

The project proponent and the accredited Consultant M/s Environmental Engineers & Consultants Pvt. Ltd. gave a detailed presentation on the salient features of the project and informed that:

- (i) The project is located at 10°01'3.73"N (Latitude) and 76°18'47.69"E (Longitude).
- (ii) The project is fresh project for construction of residential cum commercial complex project. The total plot area is 7.3256 ha, FSI area is 2,92,963 sqm and total construction (built-up) area of 4,64,924.55 sqm. The project will comprise of 3,871 residential apartments with club house & commercial complex with supporting infrastructure facilities shall be developed. Maximum height of the building is 117 m.
- (iii) During construction phase, total water requirement is expected to be 47 KLD which will be met by stored rain water in pond / tanks water for construction and / Ground water/ KWA supply for meeting the domestic water requirement. During the construction phase, mobile STP will be provided for disposal of waste water. Temporary sanitary toilets will be provided during peak labor force.
- (iv) During operational phase, total domestic water demand of the project is expected to be 2778 KLD (which includes fresh water requirement of 1797 KLD) and the same will be met by the 1281 KLD Recycled Water. Wastewater generated (2,222 KLD) uses will be treated in STP of total 2,670 KLD capacity 2,000 KLD of treated wastewater will be recycled (981 KLD for flushing, 50 KLD for gardening and excess for makeup water req. for cooling towers attached with HVAC system. About 719 treated water will be disposed in to drain.
- (v) About 8.242 TPD solid wastes will be generated in the project. The biodegradable waste (4.9452 TPD) will be processed in bio-gas generation unit / bio bin system and the non-biodegradable waste generated (3.2968 TPD) will be handed over to authorized local vendor.
- (vi) The total power requirement during operation phase is 16,837 KW and will be met from Kerala State Electricity Board & DG Sets (standby) and total power requirement during construction phase is 0.5 MVA and will be met from Kerala State Electricity Board & DG Sets (standby).
- (vii) Rooftop rainwater of buildings will be collected in RWH tanks with appropriate capacity for harvesting after filtration.
- (viii) Parking facility for 3407 Cars + 1835 two wheelers is proposed to be provided against the requirement of 1,485 Cars + 1,835 Two wheelers respectively (according to local norms).
- (ix) Proposed energy saving measures would save about 23% of power.
- (x) No Eco Sensitive areas are located within 10 km radius.
- (xi) There is no court case pending against the project.
- (xii) Investment / Cost of the project is Rs. 963.31 Crores.
- (xiii) Employment potential about 2,000 jobs.
- (xiv) Benefits of the project: The residential project would provide better residential facilities with supporting infrastructure facilities and amenities to the residents. Direct

and indirect employment opportunities. The potential for employment and access to new services may draw people to the area around the project. There will be an increase in economic activity and employment for the local community, local skills development. Employment opportunities generation and Revenue to the State.

The EAC noted the following:-

- (i) The proposal is for grant of environmental clearance to the project Proposed Residential cum Commercial Complex Project at Edappally South and Vazhakkala Village, Thrikkakara Municipality, Kanayannur Taluk, Ernakulam District, Kerala jointly developed by M/s Purvankara Ltd, M/s Melmont Construction Pvt Ltd & M/s Purva Realities Pvt Ltd. in a total plot area of 7.3256 ha and total construction (built-up) area of 4,64,924.55 sqm.
- (ii) The project/activity is covered under item 8(b) 'Township and Area Development Projects' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to absence of SEIAA/SEAC in Kerala, the proposal is appraised at Central Level.
- (iii) ToR for the project was granted by MoEFCC vide letter no. F.No. 21-13/2018-IA-III dated 24.05.2018.
- (iv) The Committee was given to understand that one tree shall be planted for every 40 square meters of plot area. The Committee recommended this as a condition and also recommended that the Jamun tree should not be cut.

The EAC, after detailed deliberations on the proposal and submissions made by the project proponent, recommended the project for grant of environmental clearance and stipulated the following specific conditions along with other environmental conditions while considering for accord of environmental clearance:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- (iii) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (iv) Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
- (v) Clearance from National Board for Wildlife (NBWL) is required before commencement of work.
- (vi) No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the Tree Authority constituted as per the Kerala Preservation of Trees Act, 1986 (Act 35 of 1986). Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).

	<p>(vii) Fresh water requirement from Kerala Water Authority/Wells/Rain water shall not exceed 1797 KLD.</p> <p>(viii) A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.</p> <p>(ix) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point.</p> <p>(x) Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.</p> <p>(xi) Sewage shall be treated in the STP based on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, gardening, HVAC Cooling. As proposed, no treated water shall be discharged to Municipal drain.</p> <p>(xii) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed 03 rain water harvesting tanks shall be provided for harvesting after filtration.</p> <p>(xiii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Bio gas generation plant/ bio bin system. As proposed, 2000 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.</p> <p>(xiv) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be submitted.</p> <p>(xv) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.</p> <p>(xvi) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.</p> <p>(xvii) As proposed by the project proponent and minimum of 1 tree for every 40 sqm of land should be planted and maintained. The existing trees will be counted for this purpose.</p>
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	<p>The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Existing Jamun tree should not be cut. As proposed 10,054 sqm area shall be provided for green area development.</p> <p>(xviii) As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, the project proponent is required to prepare and implement Corporate Environment Responsibility (CER) Plan. As per para 6(II) of the said O.M. appropriate funds shall be earmarked for the activities such as infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
<p>32.5.22</p>	<p>The Grand "Mix Use Building" at Plot No. S-01, Near Shyam Nagar, Ajmer Road, Jaipur, Rajasthan, by M/s Anukampa Awas Vikas, LLP - Environmental Clearance (IA/RJ/NCP/75326/2018; F.No. 21-60/2018-IA-III)</p> <p>The project proponent and the accredited Consultant M/s Gaurang Environmental Solutions Pvt Ltd gave a detailed presentation on the salient features of the project and informed that:</p> <ul style="list-style-type: none"> (i) The project is located at 26°53'57.93"N Latitude and 75°46'5.62"E Longitude. (ii) The project is new. The total plot area is 7,000 sqm and total construction (built-up) area of 35,633.68 sqm. The project will comprise of mix use building comprising of 499 nos. of service apartments, 22 nos. of Hotel Guest rooms, 2 nos. Restaurants, banquet hall, club house, showrooms etc. Maximum height of the building is 40 m (up to terrace level). (iii) During construction phase, total water requirement is expected to be 9 KLD which will be met by tanker water supply. During the construction phase, soak pits and septic tanks will be provided for disposal of waste water. Temporary sanitary toilets will be provided during peak labor force. (iv) During operational phase, total water demand of the project is expected to be 211 KLD (Fresh 96 KLD & Treated 115 KLD) and fresh water will be met by Bore well, the 115 KLD Recycled Water. Wastewater generated (128 KLD) will be treated in STP of capacity 150 KLD. 110 KLD of treated wastewater will be recycled (49 KLD for flushing, 2 KLD for landscaping and 64 KLD for the makeup for cooling towers). (v) About 6.25 TPD solid wastes will be generated in the project. The biodegradable waste (2.50 TPD) will be processed in OWC and the non-biodegradable waste generated (3.75 TPD) will be handed over to authorized local vendor.



KFDHQ/495/2020/CWW/WL4

Dated: 16.02.2021

To,

M/s. Purva Realities Pvt. Ltd.,
No. 41/199 A, Padivattom,
NH 47 Bypass, Edappally P.O,
Kochi – 682 024.

Sir,

Sub : Kerala Forest & Wildlife Department – Proposal for the construction of residential cum commercial complex project by M/s. Pravankara Ltd., M/s. Melmont Construction Pvt. Ltd., and M/s. Purva Realities Pvt. Ltd. At Edappally South and vazhakkala Villages in Kaniyannur Taluk, Ernakulam District - reg.

Ref : Minutes of the 60th Meeting of Standing Committee of NBWL dated 05.01.2021.

Attention is invited to the subject and reference cited. In the meeting of Standing Committee of National Board for Wildlife referred above, it was decided to recommend the proposal by National Board for Wildlife subject to the following conditions:

- i. The User Agency shall plant trees three times the trees felled.
- ii. The green area of the project site should be planted with native tree species.
- iii. The annual compliance certificate on the stipulated conditions should be submitted by the project proponent to the State Chief Wildlife Warden.

Yours faithfully,

for Principal Chief Conservator of Forests (Wildlife) &
Chief Wildlife Warden